

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2014

Subject : Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Regulations 110, 111, 112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 28.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : Electricity Department, Govt. of Goa

Respondents : M/s Power Grid Corporation of India Limited and others

Parties present : Ms. Poonam Verma, Advocate for petitioner
Shri Gaurav Dudeja, Advocate for petitioner
Shri Anand K. Ganesan, Advocate, KPTCL
Ms. Mankadini Ghosh, Advocate, KPTCL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned proxy counsel for the petitioner requested the Commission to adjourn the matter due to some personal difficulty. Learned counsel for KPTCL had no objection to the request.

2. The petition shall be listed for hearing on 18.9.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)